

RATIFIED MINUTES OF MEETING No.18/17 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 06.12.2016.

Please

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) **It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I. The email address is: darshan.singh@nic.in and nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.**

The meeting No. 18/17 of the Norms Committee (NC-I) for the licensing year 2016-2017 scheduled to be held on 06.12.2016 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
2.	Shri Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.

I - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

1	Case No.:50/15/80-ALC2/2013	Party Name: TERACOM LIMITED	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00306/AM14/	RLA File :05/24/040/00199/AM14/	Lic.No/Date:0510364316 03.09.2013	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's reply dated 20.11.2015 has been sent to DEIT on 01.12.2015 for examination and comments. Case is deferred to 17.01.2017.				

2	Case No.:15/19/80-ALC2/2013	Party Name : NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00387/AM14/	RLA File :34/24/040/00097/AM14/	Lic.No/Date:3410038311 22.10.2013	Defer Date: 17.01.2017
Decision: The committee noted that firm's application has been sent to C&PC on 09.12.2014 for comments. Sixth reminder was issued to C&PC on 13.02.2015. D.O letter from Chairman (NC-I) has been issued to JS, C&PC on 23.07.2015 followed by another D.O on 29.12.2015 to expedite comments . Case is deferred to 17.01.2017.				

3	Case No.:13/19/80-ALC2/2013	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00385/AM14/	RLA File :05/24/040/00249/AM14/	Lic.No/Date:0510370609 08.11.2013	Defer Date: 17.01.2017
	Decision: The committee noted that the firm's reply dated 14.05.2014 has been sent to C & PC on 17.06.2014 followed by reminders dated 13.08.2014, 03.11.2014 and 09.01.2015 for comments. D.O letter from Chairman (NC-I) has been issued to JS, C&PC on 23.07.2015 followed by another D.O on 29.12.2015 to expedite comments. However, as per request of C&PC, firm's application was again sent to them on 29.02.2016 for comments. Case is deferred to 17.01.2017.			

4	Case No.:2/6/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00161/AM17/	RLA File :05/23/040/00076/AM15/	Lic.No/Date:0510387476 27.05.2014	Defer Date: 17.01.2017
	Decision: The committee noted that firm's application has been sent to DHI on 13.06.2016 for examination and comments. Case is deferred to 17.01.2017.			

5	Case No.:77/8/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00183/AM16/	RLA File :05/24/040/00003/AM16/	Lic.No/Date:0510393960 24.04.2015	Defer Date: 17.01.2017
	Decision: The Committee noted that C&PC vide OM No.46011/61/2013-PC.II (pt. file) dated 20.05.2016 has provided comments. However, the basis of recommendation and what are norms and wastage on items of import have not been specified by C&PC. Therefore, as decided by NC, the case has been referred to MSME (Chemical Division) on 05.07.2016 for their comments. Case is deferred to 17.01.2017.			

6	Case No.:78/8/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00184/AM16/	RLA File :07/24/040/00027/AM16/	Lic.No/Date:0710108234 19.05.2015	Defer Date: 17.01.2017
	Decision: The Committee noted that the firm's reply dated 30.12.2015 has been sent to MSME for comments on 27.01.2016. Case is deferred to 17.01.2017.			

7	Case No.:23/8/80-ALC2/2015	Party Name: FINEFIT SEAT COVERS & ACCESSORIES	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00129/AM16/	RLA File :10/24/040/00009/AM16/	Lic.No/Date:1010059146 20.05.2015	Defer Date: 17.01.2017
	Decision: The Committee noted that the firm's reply dated 30.11.2015 has been sent to MSME for comments on 14.12.2015. Case is deferred to 17.01.2017.			

8	Case No.:56/8/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:18/80-ALC2/2016	Status: Deferred
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		06.12.2016	
HQ File :01/80/050/00162/AM16/	RLA File :53/24/040/00001/AM16/	Lic.No/Date:5310018506 19.06.2015	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to C&PC on 28.09.2015 followed by reminder on 29.10.2015 and 08.12.2015 for comments and another reminder has been sent C&PC on 16.08.2016 again for comments. Case is deferred to 17.01.2017.			

9	Case No.: 31/17/80-ALC2/2015	Party Name: TREFILIERIES WIRE INDIA PVT LTD	Meet No/Date:18/80- ALC2/2016 06.12.2016	Status: Approved
	HQ File :01/80/050/00335/AM16/	RLA File :34/24/040/00136/AM16/	Lic.No/Date:3410041423 03.08.2015	
Decision: The Committee decided to ratify the norms based upon written recommendation of MSME vide UO No. 30(189)/15-ME dated 23.11.2016 (copy sent to the firm & RA). RA may take further necessary action accordingly.				

10	Case No.: 33/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:18/80- ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00337/AM16/	RLA File :34/24/040/00095/AM16/	Lic.No/Date:3410041426 04.08.2015	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's reply dated 25.01.2016 has been sent to C&PC on 16.02.2016 for comments. Case is deferred to 17.01.2017.				

11	Case No.: 34/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:18/80- ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00338/AM16/	RLA File :34/24/040/00113/AM16/	Lic.No/Date:3410041425 04.08.2015	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's reply dated 25.01.2016 has been sent to C&PC on 16.02.2016 for comments. Case is deferred to 17.01.2017.				

12	Case No.: 35/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:18/80- ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00339/AM16/	RLA File :34/24/040/00314/AM15/	Lic.No/Date:3410041424 04.08.2015	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's reply dated 25.01.2016 has been sent to C&PC on 16.02.2016 for comments. Case is deferred to 17.01.2017.				

13	Case No.: 66/17/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:18/80- ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00370/AM16/	RLA File :05/24/040/00264/AM16/	Lic.No/Date:0510395507 03.09.2015	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's reply dated 22.01.2016 has been sent to C&PC on 10.02.2016 for examination and comments. Case is deferred to 17.01.2017.				

14	Case No.:41/17/80-ALC2/2015	Party Name: GEE PEE ELECTROSPARK PVT.LTD	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00345/AM16/	RLA File :09/24/040/00275/AM16/	Lic.No/Date:0910062561 08.09.2015	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's reply dated 20.07.2016 has been sent to MSME on 01.08.2016 for examination and comments. Case is deferred to 17.01.2017.				

15	Case No.:2/23/80-ALC2/2015	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00415/AM16/	RLA File :17/24/040/00044/AM16/	Lic.No/Date:1710006173 08.09.2015	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 11.02.2016 for examination and comments. Case is deferred to 17.01.2017.				

16	Case No.:53/17/80-ALC2/2015	Party Name: SEATO AUTO ACCESSORIES (INDIA) PVT. LTD.,	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Approved
	HQ File :01/80/050/00357/AM16/	RLA File :10/24/040/00055/AM16/	Lic.No/Date:1010059284 01.10.2015	
Decision: The Committee decided to ratify the norms based upon written recommendation of MSME vide UO No. 30(186)/15-ME dated 23.11.2016 (copy sent to the firm & RA). RA may take further necessary action accordingly.				

17	Case No.:25/20/80-ALC2/2015	Party Name: KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00402/AM16/	RLA File :03/94/040/00458/AM16/	Lic.No/Date:0310799187 05.10.2015	Defer Date: 17.01.2017
Decision: Shri Mustaq Multani, Director from the firm appeared before the Committee for 'Personal Hearing' on 30.08.2016. He explained about details of export and import items before the Committee. He was advised by the Committee to submit post hearing submissions for further examination. NC decided to issue final reminder to the firm to furnish "Post Hearing Submission" immediately failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 17.01.2017.				

18	Case No.:9/23/80-ALC2/2015	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00422/AM16/	RLA File :31/83/040/00099/AM16/	Lic.No/Date:3110065712 21.10.2015	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's reply dated 02.05.2016 has been sent to C&PC on 02.06.2016 for comments. Case is deferred to 17.01.2017.				

19	Case No.:14/20/80-ALC2/2015	Party Name: MAGNA	Meet No/Date:18/80-	Status:
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		CLOSURES AUTOMOTIVE PRIVATE LIMITED	ALC2/2016 06.12.2016	Deferred
	HQ File :01/80/050/00391/AM16/	RLA File :04/24/040/00171/AM16/	Lic.No/Date:0410161262 03.11.2015	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's reply dated 18.06.2016 has been sent to MSME on 28.06.2016 for comments. Case is deferred to 17.01.2017.				

20	Case No.:1/9/80-ALC2/2016	Party Name: KERN-LIEBERS (INDIA) PVT.LTD,	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00254/AM17/	RLA File :07/24/040/00277/AM16/	Lic.No/Date:0710109192 22.12.2015	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 22.07.2016 for comments. However, as the case pertains to DIPP, NC decided to send the application to DIPP for examination and comments. Case is deferred to 17.01.2017.				

21	Case No.:21/3/80-ALC2/2016	Party Name: RAJOO BAUSANO EXTRUSION PVT. LTD.	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00132/AM17/	RLA File :24/24/040/00035/AM16/	Lic.No/Date:2410041895 08.01.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 22.07.2016 for examination and comments. Case is deferred to 17.01.2017.				

22	Case No.:1/3/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00112/AM17/	RLA File :03/95/040/00545/AM16/	Lic.No/Date:0310801771 14.01.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 04.05.2016 for examination and comments. Case is deferred to 17.01.2017.				

23	Case No.:12/3/80-ALC2/2016	Party Name: ELITE STEELS PVT LTD	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00123/AM17/	RLA File :05/23/040/00479/AM16/	Lic.No/Date:0510397646 18.02.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's reply dated 01.07.2016 has been sent to DHI on 12.07.2016 for comments. Case is deferred to 17.01.2017.				

24	Case No.:31/6/80-ALC2/2016	Party Name: GOLD MOHUR PROFILES LTD.	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00190/AM17/	RLA File :05/23/040/00480/AM16/	Lic.No/Date:0510397636 18.02.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 13.06.2016 for examination and comments. Case is deferred to 17.01.2017.				

25	Case No.:92/2/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00095/AM17/	RLA File :05/24/040/00591/AM16/	Lic.No/Date:0510397741 26.02.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 17.01.2017.				

26	Case No.:7/3/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00118/AM17/	RLA File :05/23/040/00505/AM16/	Lic.No/Date:0510397726 26.02.2016	Defer Date: 17.01.2017
Decision: The Committee noted that firm's reply dated 10.10.2016 has been sent to DHI on 13.10.2016 for examination and comments. Case is deferred to 17.01.2017.				

27	Case No.:35/6/80-ALC2/2016	Party Name: GOA THERMOSTATIC INSTRUMENTS PVT. LTD.,	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Approved
	HQ File :01/80/050/00194/AM17/	RLA File :17/24/040/00126/AM16/	Lic.No/Date:1710006282 29.02.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/98/2016-TSW/27 dated 06.12.2016 as under:-				
- Quantity of import item at Sl. No. 1 may be allowed as 279.01 Kgs. as 1.11 Kgs./Kg. content in export items at Sl. No. 16, 19, 20 & 23 after taking 50 % recovery from scrap. - Quantity of import item at Sl. No. 3 may be allowed as 973.46 Kgs. as 1.125 Kgs./Kg. content in export items at Sl. No. 1 to 3, 17 & 21 after taking 50 % recovery from scrap. - Quantity of import item at Sl. No. 4 may be allowed as 1431.43 Kgs. as 1.14 Kgs./Kg. content in export items at Sl. No. 4 to 7, 18 & 22 after taking 50 % recovery from scrap. - Import items at Sl. No. 2 & 5 may be deleted as not required by the firm. - Import items from Sl. No. 6 to 11 may be allowed on net to net basis with accountability clause.				
RA may take further necessary action accordingly.				

28	Case No.:9/3/80-ALC2/2016	Party Name: MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00120/AM17/	RLA File :31/83/040/00166/AM16/	Lic.No/Date:3110066020 01.03.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 04.05.2016 for examination and comments. Case is deferred to 17.01.2017.				

29	Case No.:11/3/80-ALC2/2016	Party Name: MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00122/AM17/	RLA File :31/83/040/00165/AM16/	Lic.No/Date:3110066019 01.03.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME on				

04.05.2016 for examination and comments. Case is deferred to 17.01.2017.

30	Case No.: 32/6/80-ALC2/2016	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00191/AM17/	RLA File :06/24/040/00048/AM16/	Lic.No/Date:0610038338 10.03.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 17.01.2017.				

31	Case No.: 12/6/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00171/AM17/	RLA File :05/23/040/00533/AM16/	Lic.No/Date:0510397921 14.03.2016	Defer Date: 17.01.2017
Decision: The Committee noted that firm's reply dated 10.10.2016 has been sent to DHI on 13.10.2016 for examination and comments. Case is deferred to 17.01.2017.				

32	Case No.: 17/3/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00128/AM17/	RLA File :53/24/040/00030/AM16/	Lic.No/Date:5310018616 21.03.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 17.01.2017.				

33	Case No.: 30/6/80-ALC2/2016	Party Name: TECHNOMEC ROLL MANUFACTURING COMPANY PVT. LTD.,	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00189/AM17/	RLA File :08/24/040/00436/AM16/	Lic.No/Date:0810137476 22.03.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 13.06.2016 for examination and comments. Case is deferred to 17.01.2017.				

34	Case No.: 5/6/80-ALC2/2016	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Approved
	HQ File :01/80/050/00164/AM17/	RLA File :07/24/040/00399/AM16/	Lic.No/Date:0710109581 28.03.2016	
Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/98/2016-TSW/34 dated 06.12.2016 as under:- 1. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 2060 Kgs., 2060 Kgs. & 1030 Kgs. respectively as 1.03 Kgs./Kg. content in the export items at Sl. No. 1, 2 & 3 respectively after taking 2/3 rd recovery from scrap. RA may take further necessary action accordingly.				

35	Case No.: 18/6/80-ALC2/2016	Party Name: BOMBARDIER	Meet No/Date:18/80-	Status:
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	TRANSPORTATION INDIA PRIVATE LTD	ALC2/2016 06.12.2016	Deferred
HQ File :01/80/050/00177/AM17/	RLA File :34/21/040/00580/AM16/	Lic.No/Date:3410042012 28.03.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 14.10.2016 for examination and comments. Case is deferred to 17.01.2017.			

36	Case No.:9/6/80-ALC2/2016	Party Name: TREFILIERIES WIRE INDIA PVT LTD	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00168/AM17/	RLA File :34/21/040/00616/AM16/	Lic.No/Date:3410042016 29.03.2016	Defer Date: 17.01.2017
Decision: The committee noted that MSME vide UO No. TL-13024/154/2016-MMM&A-DCMSME dated 10.11. 2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply (copy to be sent to firm). Case is deferred to 17.01.2017.				

37	Case No.:36/6/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00195/AM17/	RLA File :03/95/040/00855/AM16/	Lic.No/Date: 0310803636 30.03.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI on 19.07.2015) letter sent to them on 18.08.2016 and final reminder on 05.07.2016. However, as the firm has sought time to furnish the reply vide their letter dated 19.10.2016, NC decided to allow the firm one month's time to furnish reply. Case is deferred to 17.01.2017.				

38	Case No.:37/6/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00196/AM17/	RLA File :03/95/040/00859/AM16/	Lic.No/Date:0310803635 30.03.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 13.06.2016 for examination and comments. Case is deferred to 17.01.2017.				

39	Case No.:42/6/80-ALC2/2016	Party Name: REFORM TOOLS PVT. LTD.,	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00202/AM17/	RLA File :02/24/040/00216/AM16/	Lic.No/Date:0210206586 30.03.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 24.08.2016 for examination and comments. Case is deferred to 17.01.2017.				

40	Case No.:20/6/80-ALC2/2016	Party Name: KALYANI MAXION WHEELS LIMITED	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00179/AM17/	RLA File :31/83/040/00189/AM16/	Lic.No/Date:3110066104 31.03.2016	Defer Date: 17.01.2017
Decision: The Committee noted that firm's reply dated 29.08.2016 has been sent to DHI on				

09.09.2016 for examination and comments. Case is deferred to 17.01.2017.

41	Case No.:24/6/80-ALC2/2016	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00183/AM17/	RLA File :31/83/040/00002/AM17/	Lic.No/Date:3110066115 12.04.2016	Defer Date: 17.01.2017
Decision: The Committee noted that firm's reply dated 12.10.2016 has been sent to DHI on 17.10.2016 for examination and comments. Case is deferred to 17.01.2017.				

42	Case No.:21/6/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00180/AM17/	RLA File :05/23/040/00015/AM17/	Lic.No/Date:0510398216 13.04.2016	Defer Date: 17.01.2017
Decision: The Committee noted that firm's reply dated 10.10.2016 has been sent to DHI on 13.10.2016 for examination and comments. Case is deferred to 17.01.2017.				

43	Case No.:3/6/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00162/AM17/	RLA File :08/24/040/00032/AM17/	Lic.No/Date:0810137766 26.04.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 17.01.2017.				

44	Case No.:4/6/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00163/AM17/	RLA File :08/24/040/00031/AM17/	Lic.No/Date:0810137765 26.04.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 17.01.2017.				

45	Case No.:22/6/80-ALC2/2016	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00181/AM17/	RLA File :05/23/040/00574/AM16/	Lic.No/Date:0510398319 27.04.2016	Defer Date: 17.01.2017
Decision: The Committee noted that firm's reply dated 29.07.2016 has been sent to DEIT on 04.08.2016 for examination and comments. Case is deferred to 17.01.2017.				

46	Case No.:30/3/80-ALC2/2016	Party Name: GOLDEN ROLLS PVT LTD	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00142/AM17/	RLA File :05/23/040/00403/AM16/	Lic.No/Date:0510398340 29.04.2016	Defer Date: 17.01.2017
Decision: The Committee noted that firm's application has been sent to DIPP (Chemical) on				

13.06.2016 for examination and comments. Case is deferred to 17.01.2017.

47	Case No.:44/6/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00204/AM17/	RLA File :08/24/040/00029/AM17/	Lic.No/Date:0810137804 02.05.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 17.01.2017.				

48	Case No.:50/6/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00210/AM17/	RLA File :08/24/040/00428/AM16/	Lic.No/Date:0810137829 03.05.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 06.10.2016 for examination and comments. Case is deferred to 17.01.2017.				

49	Case No.:16/6/80-ALC2/2016	Party Name: TITAGARH WAGONS LIMITED.	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00175/AM17/	RLA File :02/24/040/00005/AM17/	Lic.No/Date:0210206664 05.05.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's reply dated 22.11.2016 has been sent to DHI on 30.11.2016 for examination and comments. Case is deferred to 17.01.2017.				

50	Case No.:45/6/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00205/AM17/	RLA File :08/24/040/00054/AM17/	Lic.No/Date:0810137876 09.05.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 17.01.2017.				

51	Case No.:40/6/80-ALC2/2016	Party Name: BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00200/AM17/	RLA File :04/24/040/00017/AM17/	Lic.No/Date:0410161898 10.05.2016	Defer Date: 17.01.2017
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No.3, 4, 5 & 11 of Standard Deficiency Letter (Export Product wise)". Case is deferred to 17.01.2017.				

52	Case No.:41/6/80-ALC2/2016	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
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HQ File :01/80/050/00201/AM17/	RLA File :04/24/040/00005/AM17/	Lic.No/Date:0410161896 10.05.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's reply dated 01.12.2016 has been sent to MSME on 06.12.2016 for examination and comments. Case is deferred to 17.01.2017.			

Case No.:46/6/80-ALC2/2016	Party Name: MAGNA CLOSURES AUTOMOTIVE PRIVATE LIMITED	Meet No/Date:18/80- ALC2/2016 06.12.2016	Status: Deferred
53 HQ File :01/80/050/00206/AM17/	RLA File :04/24/040/00030/AM17/	Lic.No/Date:0410161899 10.05.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 13.06.2016 for examination and comments. Case is deferred to 17.01.2017.			

Case No.:16/12/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:18/80- ALC2/2016 06.12.2016	Status: Deferred
54 HQ File :01/80/050/00332/AM17/	RLA File :05/23/040/00045/AM17/	Lic.No/Date:0510398564 19.05.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's reply dated 10.10.2016 has been sent to DIPP on 13.10.2016 for examination and comments. Case is deferred to 17.01.2017.			

Case No.:3/9/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:18/80- ALC2/2016 06.12.2016	Status: Deferred
55 HQ File :01/80/050/00256/AM17/	RLA File :53/24/040/00005/AM17/	Lic.No/Date:5310018916 25.05.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. Case is deferred to 17.01.2017.			

Case No.:17/12/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:18/80- ALC2/2016 06.12.2016	Status: Deferred
56 HQ File :01/80/050/00333/AM17/	RLA File :05/23/040/00105/AM17/	Lic.No/Date:0510398723 03.06.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 05.09.2016 for examination and comments. Case is deferred to 17.01.2017.			

Case No.:16/9/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:18/80- ALC2/2016 06.12.2016	Status: Deferred
57 HQ File :01/80/050/00269/AM17/	RLA File :03/95/040/00125/AM17/	Lic.No/Date:0310805300 08.06.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 16.05.2016 for examination and comments. Case is deferred to 17.01.2017.			

Case No.:18/9/80-ALC2/2016	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:18/80- ALC2/2016 06.12.2016	Status: Approved
58			

HQ File :01/80/050/00271/AM17/	RLA File :03/95/040/00187/AM17/	Lic.No/Date:0310805347 09.06.2016	
Decision: The Committee decided to ratify the norms based upon written recommendation of MSME vide UO No. TL-13024/122/2016-MMM&A-DCMSME dated 23.11.2016 (copy sent to the firm & RA). RA may take further necessary action accordingly.			

Case No.:10/9/80-ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Approved
HQ File :01/80/050/00263/AM17/	RLA File :03/94/040/00205/AM17/	Lic.No/Date:0310805471 14.06.2016	
59	Decision: The Committee deliberated the written recommendation of DEIT sent vide UO No.17 (32)/2016-IPHW dated 02.11.2016 and decided to allow import of Item No.1 with 2.5% wastage instead of 4% recommended by DEIT in line with their earlier AA No.0310797249 dated 15.07.2105 ratified in Meeting No.25/80 dated 15.03.2016. Accordingly it was decided to ratify the above mentioned AA as under: (i) Import item no. 1:- To be allowed as 105618 kilometer with 2.5% wastage. (ii) Import item no. 2:- 35635.00 KG with 2% wastage. (iii) Import item no. 3:- 7886.04 KG with 1.5% wastage. (iv) Import item No.4:- 610572.00 KG with 2.0% wastage. (v) Import item No.5:- 465352.00 KG with 2.0% wastage. (vi) Import item no. 6:- As per packing policy. RA may take further necessary action accordingly.		

Case No.:22/12/80-ALC2/2016	Party Name: KSS ABHISHEK SAFETY SYSTEMS PVT. LTD,	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
60	HQ File :01/80/050/00338/AM17/	RLA File :05/23/040/00122/AM17/	Lic.No/Date:0510398816 15.06.2016 Defer Date: 17.01.2017
	Decision: The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to firm & RA to forward 4 sets of complete application of the firm to DGFT HQ for consideration of the case. Case is deferred to 17.01.2017.		

Case No.:21/12/80-ALC2/2016	Party Name: DIGI DRIVES P.LTD	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
61	HQ File :01/80/050/00337/AM17/	RLA File :05/23/040/00144/AM17/	Lic.No/Date:0510398849 20.06.2016 Defer Date: 17.01.2017
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter dated 17.11.2016 sent to the firm on 17.11.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 17.01.2017.		

Case No.:7/12/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
62	HQ File	RLA File	Lic.No/Date:0810138209 Defer Date:

:01/80/050/00323/AM17/	:08/24/040/00117/AM17/	24.06.2016	17.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 05.09.2016 for examination and comments. Case is deferred to 17.01.2017.			

63	Case No.:14/12/80-ALC2/2016	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00330/AM17/	RLA File :05/23/040/00131/AM17/	Lic.No/Date:0510399028 06.07.2016	Defer Date: 17.01.2017
	Decision: The Committee noted that as desired by DHI, the firm may furnish earlier AA No. for same Export Product for which norms was fixed and decided to ask the firm to furnish the same letter sent to the firm on 08.11.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 17.01.2017.			

64	Case No.:6/12/80-ALC2/2016	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00322/AM17/	RLA File :05/23/040/00179/AM17/	Lic.No/Date:0510399035 08.07.2016	Defer Date: 17.01.2017
	Decision: The Committee noted that the firm's reply dated 10.10.2016 has been sent to DEIT on 18.10.2016 for examination and comments. Case is deferred to 17.01.2017.			

65	Case No.:12/12/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00328/AM17/	RLA File :05/24/040/00141/AM17/	Lic.No/Date:0510399113 15.07.2016	Defer Date: 17.01.2017
	Decision: The Committee noted that the firm's application dated 20.06.2016 has been sent to MSME (Chemical) on 08.11.2016 for examination and comments. Case is deferred to 17.01.2017.			

66	Case No.:4/12/80-ALC2/2016	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00320/AM17/	RLA File :05/23/040/00212/AM17/	Lic.No/Date:0510399244 27.07.2016	Defer Date: 17.01.2017
	Decision: The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to firm & RA to forward 4 sets of complete application of the firm to DGFT HQ for consideration of the case. Case is deferred to 17.01.2017.			

67	Case No.:9/12/80-ALC2/2016	Party Name: DELPHI AUTOMOTIVE SYSTEMS PVT LTD	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00325/AM17/	RLA File :05/23/040/00215/AM17/	Lic.No/Date:0510399243 27.07.2016	Defer Date: 17.01.2017
	Decision: The Committee noted that the firm's application has been sent to DHI on 05.09.2016 for examination and comments. Case is deferred to 17.01.2017.			

68	Case No.:25/12/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:18/80- ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00341/AM17/	RLA File :53/24/040/00009/AM17/	Lic.No/Date:5310019149 27.07.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 05.09.2016 for examination and comments. Case is deferred to 17.01.2017.				

69	Case No.:5/12/80-ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:18/80- ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00321/AM17/	RLA File :03/94/040/00310/AM17/	Lic.No/Date:0310806743 01.08.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to DEIT on 07.10.2016 and additional information dated 11.11.2016 has been sent to DEIT on 28.11.2016 for examination and comments. Case is deferred to 17.01.2017.				

70	Case No.:10/12/80-ALC2/2016	Party Name: GALLIUM INDUSTRIES LTD.	Meet No/Date:18/80- ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00326/AM17/	RLA File :05/23/040/00222/AM17/	Lic.No/Date:0510399353 03.08.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 05.09.2016 for examination and comments. Case is deferred to 17.01.2017.				

71	Case No.:13/12/80-ALC2/2016	Party Name: THE G ENGINEERS GROUP	Meet No/Date:18/80- ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00329/AM17/	RLA File :31/82/040/00077/AM17/	Lic.No/Date:3110066276 04.08.2016	Defer Date: 17.01.2017
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl. No.3, 4 & 5 of Standard Deficiency Letter (Export Product wise)". Case is deferred to 17.01.2017.				

72	Case No.:15/12/80-ALC2/2016	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:18/80- ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00331/AM17/	RLA File :31/83/040/00064/AM17/	Lic.No/Date:3110066291 10.08.2016	Defer Date: 17.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 05.09.2016 for examination and comments. Case is deferred to 17.01.2017.				

73	Case No.:1/12/80-ALC2/2016	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:18/80- ALC2/2016 06.12.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0410162216	Defer Date:

:01/80/050/00317/AM17/	:04/24/040/00090/AM17/	23.08.2016	17.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 07.10.2016 for examination and comments. Case is deferred to 17.01.2017.			

74	Case No.:1/15/80-ALC2/2016	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2016 06.12.2016	Status: Deferred
	HQ File :01/80/050/00375/AM17/	RLA File :09/24/040/00356/AM17/	Lic.No/Date:0910064260 13.10.2016	Defer Date: 17.01.2017
Decision: The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to firm & RA to forward 4 sets of complete application of the firm to DGFT HQ for consideration of the case. Case is deferred to 17.01.2017.				

S.No.501

Case No. A/R-110	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00541/AM15/DES.I	Lic. No. & date 0510377258 dt.27.01.2014
Meeting No.18/17		RA.F.No.05/24/040/00407/AM15	
Date: 06.12.2016		Request for fixation of norms	
Decision: The Committee noted that C&PC vide OM No.46011/61/2013-PC.II (pt. file) dated 20.05.2016 has provided comments. However, the basis of recommendation and the norms and wastage on items of import have not been specified by C&PC. The case was, therefore, referred to MSME (Chemical Division) on 05.07.2016 for their comments as per the decision of norms committee. Case is deferred to 17.01.2017.			

S.No.502

Case No. A/R-136	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00473/AM15/DES.I	Lic. No. & date 0510391465 dt.07.10.2014
Meeting No.18/17		RA.F.No.05/24/040/00301/AM15	
Date: 06.12.2016		Request for fixation of norms	
Decision: The committee noted that the firm's request dated 17.07.2015 has been sent to C&PC on 29.12.2015 for examination and comments. Case is deferred to 17.01.2017.			

S.No.503

Case No. A/R-138	M/s. UNI VTL Precision Pvt. Ltd., Dharwad	HQF.No.01/80/050/00417/AM15/DES.I	Lic. No. & date
Meeting No.18/17		RA.F.No.03/95/040/00338/AM15	0310787040
Date: 06.12.2016		Request for fixation of norms	dt.18.07.2014
Decision: The committee noted that the letter sent to the firm on 08.12.2016 through e-mail for Personal Hearing. Case is deferred to 17.01.2017.			

S.No.504

Case No. A/R-139	M/s. Auto Comp India	HQF.No.01/80/162/00007/AM16/DES.I	Lic. No. & date 3110056333
Meeting No.18/17		RA.F.No.31/24/040/00142/AM13	

Date: 06.12.2016	Pvt. Ltd., Nashik	Request for fixation of norms	dt.27.11.2012
Decision: The committee noted that the firm's request dated 27.07.2015 has been sent to MSME on 29.12.2015 for examination and comments. Case is deferred to 17.01.2017.			

S.No.505

S.No.505			
Case No. A/R-178	M/s. Donaldson India Filter Systems Pvt. Ltd., Gurgaon	HQF.No.01/80/050/00145/AM16/DES.I	Lic. No. & date 0510394576 dt.16.06.2015
Meeting No.18/17		RA.F.No.05/23/040/00074/AM16	
Date: 06.12.2016		Request for fixation of norms	
Decision: The committee noted that the firm's request dated 15.03.2016 has been sent to DEIT on 15.07.2016 for examination and comments. Case is deferred to 17.01.2017.			

S.No.506

S.No.506			
Case No. A/R-24	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00112/AM16/DES.I	Lic. No. & date
Meeting No.18/17		RA.F.No.03/94/040/01101/AM16	0310794289
Date: 06.12.2016		Request for revision of Net weight of export items at Sr. No.1,2,3,4 of norms	dt.02.03.2015
Decision: The committee noted that as in earlier similar cases, the firm may be advised to get their application routed through RA for revision of norms. Case is deferred to 17.01.2017.			

S.No.507

S.No.507

Case No. A/R-77	M/s. Glovis India Pvt. Ltd., Sriperumbudur, TN	HQF.No.01/80/050/00315/AM16/DES.I	Lic. No. & date 0410161029 dt.21.09.2015
Meeting No.18/17		RA.F.No.04/24/040/00124/Am16	
Date: 06.12.2016		Request for fixation of norms	
Decision: The committee noted that the firm's request dated 04.07.2015 has been sent to MSME on 02.08.2016 for examination and comments. Case is deferred to 17.01.2017.			

S.No.508

S.No.508

Case No. A/R-78	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00231/AM16/DES.I	Lic. No. & date
Meeting No.18/17		RA.F.No.03/95/040/00106/AM16	0310796995
Date: 06.12.2016		Request for revision of norms	dt.01.07.2015

Decision : The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/98/2016-TSW/78-A/R dated 06.12.2016 as under:-

1. Net Empty weights of export items at Sl. No. 1 & 2 may be modified as 42.481 MT & 13.833 MT respectively.
1. Quantity of import item at Sl. No. 4 may be allowed as 44 Nos. on net to net basis. Duty free weight of this item may be allowed as 34.182 MT as 1.03 Kgs/Kg. content in the export products as claimed by the firm.

RA may take further necessary action accordingly.

S.No.509

Case No. A/R-79	M/s. L&T-	HQF.No.01/80/050/00326/AM16/DES.I	Lic. No. & date
Meeting No.18/17	MHPS Boilers	RA.F.No.03/95/040/00227/AM16	0310798232
Date: 06.12.2016	Pvt. Ltd., Mumbai	Request for amendment of norms	dt.17.08.2015
Decision: The Committee noted that the firm vide their letter dated 31.08.2016 has withdrawn their request for reconsideration of the case and accordingly decided to close the case. RA may take further necessary action accordingly.			

S.No.510

Case No. A/R-91	M/s. Plant	HQF.No.01/80/050/00431/AM15/DES.I	Lic. No. & date
Meeting No.18/17	Engineering	RA.F.No.04/24/040/00076/AM11	0410115529
Date: 06.12.2016	Services, Chennai	Request for revision of norms	dt.14.07.2010
Decision: The committee noted that the firm's request dated 01.08.2016 has been sent to MSME on 12.09.2016 for examination and comments. Case is deferred to 17.01.2017.			

S.No.511

Case No. A/R-92	M/s. L&T-	HQF.No.01/80/050/00136/AM12/DES.I	Lic. No. & date
Meeting No.18/17	MHPS Boilers	RA.F.No.03/95/040/00945/AM11	0310620136
Date: 06.12.2016	Pvt. Limited, Mumbai	Request for revision of norms	dt.08.03.2011
Date: 06.12.2016		Request for fixation of norms	
Decision: The committee noted that the firm's request dated 15.06.2016 has been sent to DHI on 12.09.2016 for examination and comments. Case is deferred to 17.01.2017.			

S.No.512

Case No. A/R-90	M/s. GKN	HQF.No.01/63/171/00855/AM15/PRC/DES.I	Lic. No. & date
Meeting No.18/17	Sinter Metals Private	RA.F.No.07/24/040/00408/AM07	3110002492
Date: 06.12.2016	Limited, Ahmednagar	Request for relaxation of Policy in respect of Annual Advance Licence No.3110002492 dated 10.11.2000 issued under Para 2.5 of HBP Vol.-I – reg.	dt.10.11.2000
Decision: Shri Kamalesh Nair, General Manager of the firm appeared before the committee and explained that in 10% of the Shipping Bills (which are around 35 Shipping Bill), they failed to give the quantities of the inputs contained in the export products which are otherwise as per standard import/output norms, notified in HBP Vol.II (2009-2014) and RA, Pune is not redeeming their case. Committee noted that it is not a case for Norms Committee. Accordingly, Shri Kamalesh Nair was advised to send exact details of shipping bills in which they have problems for redemption and upon receipt of the same, case may be forwarded to PRC for taking appropriation action. Committee also decided a self contained report may be called from RA, Pune. Case is deferred to 17.01.2017.			

S.No.513

Case No. A/R-140	M/s. Alstom	HQF.No.01/80/050/01450/AM04/DES.I	Lic. No. & date
Meeting No.17/17	Projects India Ltd., Mumbai	RA.F.No.03/24/040/00205/AM04	0310247081 dt.12.01.2004
Dated: 06.12.2016		Request for fixation of norms	
Decision: The committee noted that the case allowing with other similar cases was not ratified earlier because a reference was made to EPCG Division for clarifying whether an EPCG licence can be issued for import of equipments / parts, of power plant against which the export obligation is proposed to be discharged by way of export, not of power generated by the power plant but by way of export of other products manufactured by the EPCG Authorization holder. Now the EPCG Division has forwarded their comments. Hence, the Committee decided to ratify the norms as per DHI comments.			
RA may take further necessary action accordingly.			

S.No.514

Case No.A/R – 142	M/s Arcelor Mittal Dhamm Processing Pvt. Ltd., Mumbai	F.No.01/80/050/00002/AM17/DES.I	Lic. No. and date
ALC Meeting No.		RLA No.04/24/040/00286/AM16	0310798061 dt.10.08.2015
Dated: 06.12.2016		Request for fixation of norms.	
Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/98/2016-TSW/142-A/R dated 06.12.2016 as under:-			
- Net weight of export item may be specified as 7500 MT containing 7299.98 MT of import items at Sl. No. 1 to 22. - Description of import items at Sl. No. 1 to 6 may be amended as “ Hot Rolled Non Alloy Steel Sheets/Plates/Coil/Strips” - Description of import items at Sl. No. 7 to 10 may be amended as “ Cold Rolled Non Alloy Steel Sheets/Plates/Coil/Strips” - Description of import items at Sl. No. 11 to 13 may be amended as “ Hot Rolled Alloy Steel Sheets/Plates/Coil/Strips” - Description of import items at Sl. No. 14 to 21 may be amended as “ Angles/ Shapes and Sections(I/H/U/T etc.) of Hot Rolled Non Alloy Steel” - Description of import item at Sl. No. 22 may be amended as “Angles/ Shapes and Sections(I/H/U/T etc.) of Cold Rolled Non Alloy Steel” - Description of import item at Sl. No. 23 may be amended as “ Welding Electrodes/Wires” - Description of import item at Sl. No. 24 may be amended as “ Welding Flux” - Import items at Sl. No. 1 to 13 shall be of relevant grade & thickness as contained in export products. - Import items at Sl. No. 14 to 22 shall be of relevant grade, shape & size as contained in export products. - Quantities of import items at Sl. No. 1 to 6 put together may be restricted as 7334.22 MT and may be allowed as 1.05 Kgs./Kg. content in export items. - Quantities of import items at Sl. No. 7 to 10 put together may be allowed as applied for i.e. 20 MT being less than the net content in export items. - Quantities of import items at Sl. No. 11 to 13 put together may be restricted as 204.75 MT and may be allowed as 1.05 Kgs./Kg. content in export items. - Quantities of import items at Sl. No. 14 to 21 put together may be restricted as 35.7 MT and may be allowed as 1.02 Kgs./Kg. content in export items. - Quantity of import item at Sl. No. 22 may be may be allowed as applied for i.e. 5 MT being less than the net content in export items. - Quantity of import item at Sl. No. 23 may be may be allowed as 152.7 MT. - Quantity of import item at Sl. No. 24 may be may be allowed equal to the weight of Welding Wire in import item at Sl. No. 23. - Import items at Sl. No. 25 & 26 may be allowed as applied for being less than 1.5 % of FOB value of			

exports.

RA may take further necessary action accordingly.

S.No.515

Case No. A/R – 143	M/s Arcelor Mittal Dhamm Processing Pvt. Ltd., Mumbai	F.No.01/80/050/00110/AM17/DES.I	Lic. No. and date
ALC Meeting No.		RLA No.04/24/040/00208/AM16	0410161553 dt.27.01.2016
Dated: 06.12.2016		Request for fixation of norms.	

Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/98/2016-TSW/143-A/R dated 06.12.2016 as under:-

1. Net weight of export item may be specified as 2580 MT containing 2511.19 MT of import items at Sl. No. 1 to 13.
2. Description of import item at Sl. No. 1 may be amended as “ Cold Rolled Non Alloy Steel Sheets/Plates/Coil/Strips”
3. Description of import items at Sl. No. 2 to 13 may be amended as “ Hot Rolled Non Alloy Steel Sheets/Plates/Coil/Strips”
4. Import items at Sl. No. 1 to 13 shall be of relevant grade & thickness as contained in export products.
5. Quantity of import item at Sl. No. 1 may be may be allowed as 4.725 MT as 1.05 Kgs./Kg. content in export items.
6. Quantities of import items at Sl. No. 2 to 13 put together may be restricted as 2632.03 MT and may be allowed as 1.05 Kgs./Kg. content in export items.
7. Import items at Sl. No. 14 to 18 may be allowed upto 2 % of FOB value of exports.

RA may take further necessary action accordingly.

Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

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6/12/2016

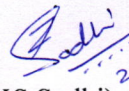
30(189)/15-ME

Subject: AA no 03410041423 dated 03.08.15 for M/s Trefileries Wire Ltd.

The norms may be recommended as follows:-

- Import of relevant size of Sno 1 to 6 of items of import may be allowed on net to net basis with NIL wastage.

This issue with the approval of Director for taking a view by NC.


(KS Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(189)/15-ME dated 23.11.16

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6/12/2016

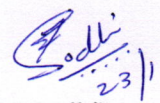
U.O. No. 30(186)/15-ME
Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

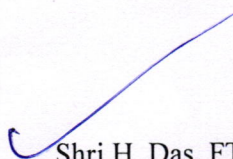
Subject: AA No 1010059284 dated 01.10.15 in respect of M/s Seato Auto Accessories Ltd.

The norms may be recommended as follows:-

- Sno 2 of items of export may be deleted as requested by the firm.
- Sno 1 of items of import of Relevant GSM may be allowed for 107184 sq mtrs with 86.73% efficiency.
- Sno 2 of items of import may be deleted as requested by the firm.

This issue with the approval of Director (ME)


(KS Sodhi)
AD (ME)


Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(186)/15-ME dated 23.11.16

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6/12/2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 06/12/2016 - Case No. 35/6/80 (M/s Goa Thermostatic Instruments Pvt. Limited) (Advance Authorization No. 1710006282 dated 29.02.2016)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as 279.01 Kgs. as 1.11 Kgs./Kg. content in export items at Sl. No. 16, 19, 20 & 23 after taking 50 % recovery from scrap.
2. Quantity of import item at Sl. No. 3 may be allowed as 973.46 Kgs. as 1.125 Kgs./Kg. content in export items at Sl. No. 1 to 3, 17 & 21 after taking 50 % recovery from scrap.
3. Quantity of import item at Sl. No. 4 may be allowed as 1431.43 Kgs. as 1.14 Kgs./Kg. content in export items at Sl. No. 4 to 7, 18 & 22 after taking 50 % recovery from scrap.
4. Import items at Sl. No. 2 & 5 may be deleted as not required by the firm.
5. Import items from Sl. No. 6 to 11 may be allowed on net to net basis with accountability clause.

Norms committee may take a view

06/12/2016

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/98/2016-TSW/27 dated 06/12/2016

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6/12/2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 06/12/2016 - Case No. 5/6/80 (M/s Plansee India High Performance Materials Pvt Ltd.) (Advance Authorization No. 0710109581 dated 28.03.2016)

Advance Authorisation may be ratified as under on repeat basis:

1. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 2060 Kgs., 2060 Kgs. & 1030 Kgs. respectively as 1.03 Kgs./Kg. content in the export items at Sl. No. 1, 2 & 3 respectively after taking 2/3rd recovery from scrap.

Norms committee may take a view

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6/12/2016

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/98/2016-TSW/34 dated 06/12/2016

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6/12/2016

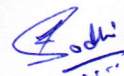
Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 03410042016 dated 29.03.16 for M/s Trefileries Wire Ltd.

The following information is required from the unit:-

- Details of the items to be imported and exported as the annexure is missing.
- Difference between import and export product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issue with the approval of Director for taking a view by NC.



(KS Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
UO note no TL-13024/154/2016-MMM&A-DCMSME dated 10.11.16

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6/12/2016

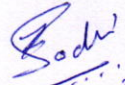
Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 0310805347 dated 09.06.16 in respect of M/s Undercarriage and tractor parts pvt Ltd

The norms may be recommended as follows:-

- Weight of one forged link RH and one forged link LH may be specified as 5.10 kg each.
- Relevant size of item at Sno 1 to 6 of items of import may be allowed on net to net basis with NIL wastage and accountability clause
- Item of Import at Sno 7, being a consumable, may be allowed @ upto 5% FOB value.
- Item of import at Sno 8 may be allowed for 203312 kg after affecting 1/3rd recovery for scrap and inclusive of 36% wastage.

This issue with the approval of Director(ME).


(KS Sodhi)
AD (ME)

✓ Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi

UO note no TL-13024/122/2016-MMM&A-DCMSME dated 23.11.16

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6/12/16

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310805471 dated 14.06.2016 issued in favour of M/s. Apar Industries Ltd. Mumbai

Reference DGFT I.D. No. 01/80/050/263/AM17/DES-1/426 dated 22.7.2016 vide which comments of this Department have been sought on the above mentioned application of M/s. Apar Industries Ltd., Mumbai for export "of Armoured Optical Fibre Cable.."

2. The FOB value of export is Rs296,614,358.00 (US\$ 4,470,450.00) and CIF value of Import is Rs 172,852,527.00 (US\$ 2,540,083.00)..

3. The application has been examined in the Department of Information Technology from technical angle. The items proposed for import are essential to manufacture the export product. This Department recommends ratification of norms of advance authorization as follows:-

S.No.	Description	UO M	Quantity Applied in DGFT	Wastage Recommended %	Quantity Recommended
1.	Single Mode Optical Fibre	KM	107164.0	4	107164.00
2.	Polybutane Tetraphalate (PBT)	KG	35635.0	2	35635.00
3.	Thixotropic Jelly	KG	8002.00	1.5	7886.04
4.	High Density Polyethylene (HDPE) 2.35mm	KG	613566.0	2.0	610572.00
5.	G1 Stranded Wire	KG	3467633.0	2.0	465352.00
6.	Wooden Drum	KG	5000.00	Nil	As per DGFT norms


(Asha Nangia)
Director

Shri Haradhan Das, FTDO, DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(32)/2016-IPHW dated 2.11.2016

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Sl. No. 508
6/12/2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 06/12/2016 - Case No. A/R-78 (M/s TEMA India Limited) (Advance Authorization No. 0310796995 dated 01.07.2015)

Norms may be modified as under:

1. Net Empty weights of export items at Sl. No. 1 & 2 may be modified as 42.481 MT & 13.833 MT respectively .
1. Quantity of import item at Sl. No. 4 may be allowed as 44 Nos. on net to net basis. Duty free weight of this item may be allowed as 34.182 MT as 1.03 Kgs/Kg. content in the export products as claimed by the firm.

Norms committee may take a view

✓ 06/12/2016

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/98/2016-TSW/78-A/R dated 06/12/2016

Sl. No. 514
6/12/2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 06/12/2016 - Case No. A/R-142 (M/s Arcelor Mittal Dhamm Processing Pvt. Limited) (Advance Authorization No. 0310798061 dated 10.08.2015)

Advance Authorization may be ratified as under:

1. Net weight of export item may be specified as 7500 MT containing 7299.98 MT of import items at Sl. No. 1 to 22.
2. Description of import items at Sl. No. 1 to 6 may be amended as "Hot Rolled Non Alloy Steel Sheets/Plates/Coil/Strips"
3. Description of import items at Sl. No. 7 to 10 may be amended as "Cold Rolled Non Alloy Steel Sheets/Plates/Coil/Strips"
4. Description of import items at Sl. No. 11 to 13 may be amended as "Hot Rolled Alloy Steel Sheets/Plates/Coil/Strips"
5. Description of import items at Sl. No. 14 to 21 may be amended as "Angles/ Shapes and Sections(I/H/U/T etc.) of Hot Rolled Non Alloy Steel"
6. Description of import item at Sl. No. 22 may be amended as "Angles/ Shapes and Sections(I/H/U/T etc.) of Cold Rolled Non Alloy Steel"
7. Description of import item at Sl. No. 23 may be amended as "Welding Electrodes/Wires"
8. Description of import item at Sl. No. 24 may be amended as "Welding Flux"
9. Import items at Sl. No. 1 to 13 shall be of relevant grade & thickness as contained in export products.
10. Import items at Sl. No. 14 to 22 shall be of relevant grade, shape & size as contained in export products.
11. Quantities of import items at Sl. No. 1 to 6 put together may be restricted as 7334.22 MT and may be allowed as 1.05 Kgs./Kg. content in export items.
12. Quantities of import items at Sl. No. 7 to 10 put together may be allowed as applied for i.e. 20 MT being less than the net content in export items.
13. Quantities of import items at Sl. No. 11 to 13 put together may be restricted as 204.75 MT and may be allowed as 1.05 Kgs./Kg. content in export items.
14. Quantities of import items at Sl. No. 14 to 21 put together may be restricted as 35.7 MT and may be allowed as 1.02 Kgs./Kg. content in export items.
15. Quantity of import item at Sl. No. 22 may be may be allowed as applied for i.e. 5 MT being less than the net content in export items.
16. Quantity of import item at Sl. No. 23 may be may be allowed as 152.7 MT.
17. Quantity of import item at Sl. No. 24 may be may be allowed equal to the weight of Welding Wire in import item at Sl. No. 23.
18. Import items at Sl. No. 25 & 26 may be allowed as applied for being less than 1.5 % of FOB value of exports.

Norms Committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/98/2016-TSW/142-A/R dated 06/12/2016

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Sl. No. 515
6/2/2016

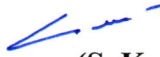
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 06/12/2016 - Case No. A/R-143 (M/s Arcelor Mittal Dhamm Processing Pvt. Limited) (Advance Authorization No. 0410161553 dated 27.01.2016)

Advance Authorization may be ratified as under:

1. Net weight of export item may be specified as 2580 MT containing 2511.19 MT of import items at Sl. No. 1 to 13.
2. Description of import item at Sl. No. 1 may be amended as "Cold Rolled Non Alloy Steel Sheets/Plates/Coil/Strips"
3. Description of import items at Sl. No. 2 to 13 may be amended as "Hot Rolled Non Alloy Steel Sheets/Plates/Coil/Strips"
4. Import items at Sl. No. 1 to 13 shall be of relevant grade & thickness as contained in export products.
5. Quantity of import item at Sl. No. 1 may be may be allowed as 4.725 MT as 1.05 Kgs./Kg. content in export items.
6. Quantities of import items at Sl. No. 2 to 13 put together may be restricted as 2632.03 MT and may be allowed as 1.05 Kgs./Kg. content in export items.
7. Import items at Sl. No. 14 to 18 may be allowed upto 2 % of FOB value of exports.

Norms Committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/98/2016-TSW/143-A/R dated 06/12/2016